

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 128 of 2019 &  
IA No. 564 of 2019**

**Dated : 20<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of :**

**Adani Power Maharashtra Limited  
Vs.**

**...Appellant(s)**

**Maharastra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Sourav Roy  
Mr. Harsh Anand  
Mr. Gaurav Mazumdar

Counsel for the Respondent(s)

:

Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**

**IA No. 564 of 2019**

(Application for exemption from filing legible copy)

Application for exemption from filing legible copy is rejected and, accordingly stands disposed of.

**APPEAL NO. 128 OF 2019**

Pleadings are complete.

List the matter for hearing on **22.10.2019.**

**(Ravindra Kumar Verma)**

**Technical Member**

*mk/pk*

**(Justice Manjula Chellur)**

**Chairperson**